

believe, would agree that this amounts to denial to the House the opportunity of giving its views regarding the agreement in so far as lease in perpetuity of Tin Bigha to Bangladesh is concerned. I once again appeal to the Government to do justice to the people of the Kuchilibari area and ensure their full safety and security which every citizen of India is entitled to.

(xiv) FINANCIAL ASSISTANCE TO THE PEOPLE OF MADHYA PRADESH LIVING BELOW THE POVERTY LINE.

श्री प्रताप भानु शर्मा (विदिशा) :  
उपाध्यक्ष महोदय, मैं नियम 377 के अधीन निम्नलिखित लोकमहत्व के प्रश्न की ओर मदन का ध्यान आकर्षित करना चाहता हूँ :

मेरे संसदीय क्षेत्र विदिशा में एकीकृत ग्रामीण विकास योजना (आई आर डी पी) के अन्तर्गत जिले के विभिन्न विकास खंडों में गरीबी की रेखा से नीचे रहने वाले परिवारों को स्वरोजगार देने एवं आत्म-निर्भर बनाने के लिये शामकीय अनुदान एवं राष्ट्रीयकृत बैंकों से ऋण प्रदान करने का कार्य बहुत धीमी गति से चल रहा है ।

इस योजना के अन्तर्गत पिछले वर्ष 1981-82 और चालू वित्त वर्ष 1982-83 में अगस्त माह तक किये गये कार्य की प्रगति संतोषजनक नहीं है । पिछले वित्त वर्ष में आई आर डी पी योजना के अन्तर्गत स्वीकृत किये गये प्रकरणों में सिर्फ 10 से 15 प्रतिशत हितप्राप्तियों को ही वास्तविक लाभ पहुंच सका है ।

पिछले एक डेढ़ वर्ष में यह देखने में आया है कि विदिशा जिले में विभिन्न राष्ट्रीयकृत बैंकों का रकबा इस राष्ट्रीय महत्व की योजना के प्रति उदासीन रहा है । 20 सूत्री कार्यक्रम की इस महत्वपूर्ण योजना के

प्रति जिले का लीड बैंक, स्टेट बैंक आफ इंदौर, उपेक्षापूर्ण है । पिछले वित्त वर्ष में जिला ग्रामीण विकास अधिकरण विदिशा द्वारा 37 लाख रुपये का अनुदान और चालू वर्ष में 32 लाख रुपये का अनुदान स्वीकृत किया गया था इसमें से मात्र 2.45 लाख रुपये पिछले वर्ष और 2.34 लाख रुपये डम माली साल में वितरित किये गये हैं । शेष शामकीय राशि बैंकों में जमा पड़ी है ।

मेरा अनुरोध है कि इस वस्तु-स्थिति का ध्यान में रखते हुये राष्ट्रीयकृत बैंकों, जिले का लीड बैंक, स्टेट बैंक आफ इंदौर एवं अन्य संबंधित अधिकारियों को यह स्पष्ट निर्देश दें कि आगामी 6 माह में जिले के विभिन्न विकास खंडों में गांव के गरीबों पर यह राशि अनिवार्य तौर पर खर्च की जावे । मुझे आशा है कि इस कार्य को प्राथमिकता दी जायेगी ।

(xv) STL FACILITY AT NANDYAL IN ANDHRA PRADESH.

SHRI ANANTHA RAMULU MALLU (Nagarkurnool): Nandyal which is an important town in the Rayalaseema region of Andhra Pradesh, is at present without STD facility. It is reliably understood that all formalities to provide this facility have been completed long back including provision of a radio link between Nandyal and Kurnool and the coaxial cable system is already there between Kurnool and Hyderabad. The people of Nandyal are sore about it since there is abnormal delay when everything has been finalised for providing this facility. It is also understood that some machinery in the Hyderabad Exchange which is needed for this purpose and which was received in Vijayawada and specifically meant for providing the same to Nandyal, has been diverted to some other place in some other State. This is a very serious matter and I would request the Hon'ble Minister of Communications to investigate into this matter immediately and make urgent arrange-

[Shri Anantha Ramulu Mallu]

ment for providing this STD facility to Nandyal without any further delay.

14.55 hrs.

MR. DEPUTY-SPEAKER: Now, Legislative Business.

PROF. MADHU DANDAVATE (Rajapur): Sir, I rise on a point of order. I am rising on a point of order regarding the procedure for these notices under 377. I had already given my notice under Rule 377.

MR. DEPUTY-SPEAKER: What rule has been infringed?

PROF. MADHU DANDAVATE: Before I speak, how will you know what rule has been infringed? I cannot silently communicate to you what rule you have violated. I will have to speak.

MR. DEPUTY-SPEAKER: What it is that you want to raise?

PROF. MADHU DANDAVATE: I am telling you that I want to raise a point of order. Under Rule 377 I had given a notice to you on a very important issue regarding press matters. This is the last day. Whatever we want to communicate to the Minister we cannot do in the vacation of ten days. Therefore, I had met you in the Chamber and I had got your assurance that I would be allowed to raise this issue. You told me that after Dr. Subramaniam Swamy I could raise it. But, Dr. Swamy withdrew it. I gave you in writing. After that morally as well as legally I am bound to be asked to raise the matter under 377. I want to know under what rule at the eleventh hour, you had withdrawn this permission.

MR. DEPUTY-SPEAKER: Rule 377 clearly says:

"A Member who wishes to bring to the notice of the House any matter which is not a point of order shall give notice to the Secretary-General in writing stating briefly the point which he wishes to raise in the House together with reasons for wishing to raise it, and he shall be permitted to raise it only

after the Speaker has given his consent and at such time and date as the Speaker may fix."

PROF. MADHU DANDAVATE: You have given me the consent.

MR. DEPUTY-SPEAKER: I have not given my consent to raise it under 377.

PROF. MADHU DANDAVATE: You are going back upon it. You are destroying the credibility of the Chair. You told me in your Chamber that I was permitted to raise this issue. Can you tell me what are the reasons?

MR. DEPUTY-SPEAKER: Now, Shrimati Kaul.

SHRIMATI SHEILA KAUL *rose*.

PROF. MADHU DANDAVATE: The Minister, you please do not disturb my point of order.

MR. DEPUTY-SPEAKER: On your point of order, I have given my ruling.

PROF. MADHU DANDAVATE: I want to seek a clarification on it.

MR. DEPUTY-SPEAKER: No clarification on the ruling which I have already given.

PROF. MADHU DANDAVATE: The House must understand it.

MR. DEPUTY-SPEAKER: You cannot ask for classification on my ruling.

PROF. MADHU DANDAVATE: Sir, this is an encroachment of the executive on the powers of the Speaker. I object and I protest very strongly.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER: - Nothing will go on record. I am not allowing.